

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF UNIMARK REMEDIES LIMITED

1.	NAME OF CORPORATE DEBTOR	UNIMARK REMEDIES LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01/12/1993
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, MUMBAI
4.	CORPORATE IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U23200MH1993PLC075373
5.	ADDRESS OF THE REGISTERED OFFICE OF THE CORPORATE DEBTOR	E/501, Sky Park C.H.S. Ltd, Oshiwara Garden Road,, Next to HDFC House, Off. S.V.Road, Goregaon - West Mumbai Mumbai City MH 400104 IN
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	<ul style="list-style-type: none">• DATE OF ORDER – 24/02/2017-• Application for recall of order filed on 24/02/2017-Rejected on 04/04/2017. Uploaded on Website on or around 25/04/2017-Intimation given to IRP on 28/04/2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24TH OCTOBER, 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND REGISTRATION OF INTERIM RESOLUTION PROFESSIONAL	<ul style="list-style-type: none">• NAME: MR. RAJEEV MANNADIAR• REGISTRATION NO.: IBBI/IPA-01/IP-00320/2016-17/1904,• ADDRESS: RUSTOMJEE AZZIANO, FLAT NO. 1501, 15TH FLOOR, A WING, NEAR SAKET COMPLEX, MAJIWADA, THANE (WEST) – 400601• EMAIL: MANNADIARRAJEEV@YAHOO.CO.IN• PHONE: +91 9869429388
9.	LAST DATE FOR SUBMISSION OF CLAIMS	27TH MAY, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against UNIMARK REMEDIES LIMITED on 24/02/2017. The application for recall of the Order filed by the Company has been rejected on 04/04/2017.

The creditors of UNIMARK REMEDIES LIMITED are hereby called upon to submit a proof of their claims on or before 27/05/2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false and misleading proof of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: RAJEEV MANNADIAR

Date and Place: 28th APRIL, 2017, MUMBAI